GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2680 ANSWERED ON:12.03.2015 LOK ADALATS

Pandey Shri Ravindra Kumar; Pradhan Shri Nagendra Kumar; Raut Shri Vinayak Bhaurao; Shewale Shri Rahul Ramesh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Permanent Lok Adalats functioning along with the Special Lok Adalats during the last three years and the current year in the country, State/UT-wise;
- (b) the number of cases disposed of by these Adalats during the aforesaid period, State/UT-wise;
- (c) whether the Government proposes to organise more such Adalats across the country in future and if so, the details thereof;
- (d) the objectives thereof along with the issues/subjects identified for disposal in these Adalats; and
- (e) the expenditure incurred/likely to be incurred in organising these Adalats along with the steps taken/being taken to organise such Adalats more frequently?

Answer

MINISTER OF LAW AND JUSTICE(SHRI D.V. SADANANDA GOWDA)

- (a) & (b) The requisite information is being collected from all State Legal Services Authorities and will be laid on the Table of the House.
- (c) to (e) The Lok Adalats are organized by State Legal Services Authorities / Supreme Court Legal Services Committee/ High Court Legal Services Committees/ District Legal Services Authorities and Taluk Legal Services Committees, regularly all over the country either on a daily, fortnightly or monthly basis in addition to the National and Mega Lok Adalats.

The objectives for organising more and more Lok Adalats, National and Mega Lok Adalats are to dispose off cases speedily so that the burden of regular courts is reduced.

Apart from the guidelines under the Legal Services Authorities, the National Legal Services Authority has resolved to hold National Lok Adalat during the year 2015 on various subject matters, such as Bank matters (Section-138, NI Act, Recovery suits etc.)/ Revenue/MGNREGA/ Land Acquisition cases/Labour & Family matters/ MACT and insurance Claims/Electricity/Water/ Telephone/ Public Utility disputes/ Criminal Compoundable matters/Traffic/Petty matters/Municipal matters. In addition to this, a National Lok Adalat which will take up all matters has been proposed to be held during the period November/December, 2015. The details of expenditure incurred /likely to be incurred in organising these Lok Adalats is being collected from all State Legal Services Authorities and will be laid on the Table of the House.